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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(Department of Revenue and Insurance)

New Delhi, the 11th June,
1970.

NOTIFICATION
Income-tax.

No. 97(F.No.404/111/70-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorise Shri J.S. Agarwal who is a Gazetted Officer of the Central Govt. to exercise the powers of a tax Recovery Officer under the said Act.

2. This notification shall come into force with effect from 15.6.70.


(E.K.L. LYALL)

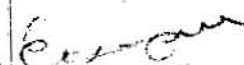
DEPUTY SECRETARY TO THE GOVERNMENT
OF INDIA.

To,
The Manager,
Government of India Press,
New Delhi.

No. 97(F.No.404/111/70-ITCC).

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(E.K.L. LYALL)

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